

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1580  
ANSWERED ON:15.07.2009  
SALE OF DRUGS/ MEDICINES BY CHEMISTS  
Mutterwar Shri Vilas Baburao

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the trend of misleading advertisements about the drugs are increasing in the country;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the details of the norms/guidelines issued by the Government for selling of medicines/drugs by Chemists; and
- (d) the steps taken by the Government to strictly enforce these norms for sale of drugs by Chemists and the action taken against the Chemists who violate these norms?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) & (b): There are no reports of increasing trend of misleading advertisement in the country. The advertisement of drugs is regulated under the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954. The Act is administered by the State Governments under their respective jurisdictions.

(c) & (d): The sale of medicines is regulated under the provision of the Drugs and Cosmetic Act, 1954, through a system of licensing and inspections by the State Licensing Authorities appointed by the State Governments. Detailed provisions are provided under the Drugs and Cosmetics Rules which are mandatory for both wholesalers and retailers of drugs as conditions of license. State Drug Control Authorities take action for violations of provisions in accordance to the penal provisions provided under the said Act.